

CERTIFICATE LOST

We, **FUTURA TRAVELS LTD**, Essar House, 11 K K Marg, Opp Mahalaxmi, Mumbai - 400034, Phone 022 - 66601100 email: futura@essar.com, being the owner of the vessels having port of registry Mumbai as mentioned below

Name of Vessel	Documents Lost
TTYUVI [BDR-IV-01514]	Original Certificate of Registration [BDR-IV-01514]
	Original Vessel Drawing
	Original Purchase Invoice
	Survey Certificate, Insurance
	Harbor Craft License, Passenger License

If anyone knows the whereabouts of the said documents, the same may please be let known / returned to FUTURA TRAVELS LTD on the above-mentioned address immediately.

In case the aforesaid documents are not found / received, we intend to obtain a fresh document from Registrar of Indian Ships, MMD, Mumbai. If anyone has any objection, the same may be communicated within 10 days of this advertisement to: **OFFICE OF THE PORT OFFICER & REGISTRAR BANDRA GROUP OF PORTS, MUMBAI - 400052.**

Place: Mumbai
Date: 08-05-2026

PUBLIC NOTICE

Notice is hereby given to the public at large that we, on behalf of our client, are investigating the title of (1) Kaushal Pravinkumar Dave and (2) Devang Vijay Dholakia to all the agricultural lands fully owned by them, more particularly described in the Schedule hereunder written (which are hereinafter collectively referred to as the "said Lands").

All or any person(s) / entities including an individual, a Hindu Undivided Family, a company, any bank(s), financial institutions, non-banking financial institution(s), firm, an association of persons or body of individuals whether incorporated or not, lenders, creditors etc. having any claim against the said Lands or any part thereof or having any right, title, benefit, interest, share, claim, objection and/or demand in respect of the said Lands or any part thereof either by way of any sale, transfer, exchange, agreement for sale, memorandum of understanding, joint development, joint venture, lease, sub-lease, assignment, mortgage, charge, lien, bequest, succession, gift, devise, maintenance, right of way, easement(s), trust, inheritance, tenancy, sub-tenancy, leave and license, care-taker basis, occupation, FSI, possession, family arrangement / settlement, lis-pendens, attachment, contracts / agreements, development rights, and / or conveyance, license either agitated in any litigation or any other right or interest whatsoever, litigation, award, judgment, decree or order of any court of law or tribunal or otherwise of any nature whatsoever howsoever to or upon the said Lands or any part/s thereof, and/or has / have any other writing / arrangement or otherwise howsoever into or upon or in respect of the said Lands or any part thereof or on the basis of holding and / or possessing any of the title documents in respect of the said Lands being deposited with them by (1) Kaushal Pravinkumar Dave and (2) Devang Vijay Dholakia or any of their predecessors in title or otherwise howsoever are hereby called upon to make the same known in writing, to the undersigned within a period of 10 (Ten) days from the date of publication of this notice at **M/s. Economic Laws Practice**, 9th Floor, Mafatal Centre, Vidhan Bhavan Marg, Nariman Point, Mumbai - 400 021, together with copies of all documents on the basis of which such claims are made failing which, any such alleged right, title, benefit, interest, share, claim, objection and/or demand, if any, shall be deemed to have been waived/abandoned and not binding.

SCHEDULE
(Description of the said Lands referred to hereinabove)

All those pieces and parcels of lands lying, being and situate at Village - Pali Budruk, Taluka - Panvel, District - Raigad and the details whereof are :-

Sr.No.	Survey Nos.	Area (in Square Metres)	Name of the Owner
1.	48	4960	Kaushal Pravinkumar Dave
2.	54	2530	
3.	57/10	3840	
4.	57/11	1260	
5.	57/13	80	
6.	57/18	4050	
7.	61/5	4520	
8.	66/3	7740	
	Total	28,980	
1.	53	7510	Devang Vijay Dholakia
2.	55	4910	
	Total	12,420	

M/s. Economic Laws Practice
(Advocates & Solicitors)
Sd/-
Heena Chheda
Partner

Date : 08.05.2026
Email: heenachheda@elp-in.com

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the TATA Capital

SBI भारतीय स्टेट बैंक State Bank of India
Home Loan Centre, Mumbai South, Voltas House, 'A' 1st Floor, Dr. Ambedkar Road, Chinchpokli (E), Mumbai - 400033.

DEMAND NOTICE

A notice is hereby given that the following borrower/s **Shri Jayshree Namdeo Bhangare C/o MCGM K-East Ward, Ground Floor, Dispatch Section, Gundavali, Andheri (E), Mumbai- 400069 Shri Chandresh Anil Bede C/o iCare Insurance Broking Services Pvt Ltd 701, 7th Floor, Sunil Enclave, Periera Hill Road, Off Andheri Kurla Road, Andheri (E), Mumbai- 400093. Housing Loan A/c No. 41714735893 Suraksha Loan A/c No. 41736866014** have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA) on **03.05.2026**. The notices were issued to them on **04.05.2026** section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but have been returned ununserved, they are hereby informed by way of this public notice.

Amount Outstanding: **Rs 42,36,070/- (Rupees Forty Two Lacs Thirty Six Thousand Seventy Only)** as on **04.05.2026** plus interest accrued or accruing thereon. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc.

The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Mortgage of Immovable properties
Flat No 401, D-Wing on the 4th Floor admeasuring area 750 sq ft (Built Up area) and Terrace area admeasuring 400 sq ft in the building known Viprashree Co Op Hsg Society Limited, Village Virar, Manvel Pada Road, Behind Ganpati Mandir, Virar (E), Taluka- Vasai, Dist- Palghar- 401305. New Survey No.253, Hissa No. 1, 3to 9/1/1, 19/1, 20/1, 21, 22/1, 26/1.
Date: 07/05/2026, Place: Mumbai Authorised Officer, State Bank of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ANMOL INNOVATIVE ELECTRICAL PRIVATE LIMITED
(Was In Business of Manufacturing of Electrical Components)
The company is not in operation from FY 2022-23.) At Thane, Mumbai (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	ANMOL INNOVATIVE ELECTRICAL PRIVATE LIMITED PAN: AALCA7584P CIN: U74120MH2013PTC244099
2. Address of the registered office	Building no.3, Topaz Industrial Estate, Unit No. 103, 104, 114, 115, Satalivali road, Village Waliv, Vasai(E), Thane, Thane, Maharashtra, India, 401208
3. Insolvency commencement date of corporate debtor	09-03-2026
4. URL of website	Not Available
5. Details of place where majority of fixed assets are located	There are Nil fixed assets
6. Installed capacity of main products/ services	Nil
7. Quantity and value of main products/ services sold in last financial year	Nil
8. Number of employees/ workmen	Nil
9. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Further Details are available in the Detailed EOI which can be sought by email at irp.anmolepl@gmail.com IBBI Website: https://ibbi.gov.in
10. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Minimum Net Worth as on March 31, 2025 - Rs.50 Lacs and varies based on the category of Prospective Resolution Applicant. Refundable EMD of Rs.5 Lacs
11. Last date for receipt of expression of interest	23-May-2026
12. Date of issue of provisional list of prospective resolution applicants	02-June-2026
13. Last date for submission of objections to provisional list	07-June-2026
14. Date of issue of final list of prospective resolution applicants	17-June-2026
15. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22-June-2026
16. Last date for submission of resolution plans	22-July-2026
17. Process email id to submit EOI	irp.anmolepl@gmail.com

Satyendra K Sinha
RP of Anmol Innovative Electrical Private Limited
IBBI Regn. No. IBBI/IPA-002/INP-No 01320/2025-2026/14589 AFA NO AA2/14589/01/311226/204049, Valid till 31-12-2026
Office No. 401, 4th Floor, Garnets Bay, Next to Four Point Hotel, Nagar Road, Viman Nagar, Pune - 411014
Date: 08-May-2026
Place: Mumbai

PUBLIC NOTICE

Clarence Stanislaus Alva, was a member in respect of the Flat No. 1101, Lourdes Heritage Co-operative Housing Society Ltd., Opposite Orlem Church, Orlem, Malad (West), Mumbai-400064, admeasuring 750 sq.ft. carpet area or thereabouts equivalent to 69.70 sq. mtrs. built-up area or thereabouts, holding Share Certificate Nos. 40, Member Registration No. 40 and bearing Distinctive Nos. 196 to 200, and Additional Share Certificate No. 106, bearing Distinctive Nos. 526 to 530, and the said member expired on the 3rd day of April, 2026, and Prannoy Vincent Alva being the son of Clarence Stanislaus Alva is making an application for membership in place of his deceased father, Clarence Stanislaus Alva, in respect of the said Flat, and therefore, claims or objections, if any, are invited in respect of the said membership in respect of the Flat No. 1101, then such claims and objections should be made with necessary proof and documentary evidence in support thereof to M/s. Lex Gracias, Office No. 5A, Floor 6A, New Excelsior Building, Wallace Street, Fort, Mumbai-400001, within 14 days from the day of publication of this notice, failing which the society will take necessary decision in respect of the membership.

Dated this 8th day of May, 2026.

For Lex Gracias
Floyd Gracias, Proprietor
Advocates for Prannoy V. Alva
Address : Office No. 5A, Floor 6A, New Excelsior Building, Wallace Street, Fort, Mumbai-400001.
Email : customercare@lexgracias.com

PUBLIC NOTICE

All the concerned persons including bonafied residents, Environmental groups, NGO'S and others are hereby informed that the State Environmental Impact Assessment Authority (SEIAA) Maharashtra, has accorded Environmental Clearance to Paradise Green-spaces LLP Site Address: Plot No. D/223A, D/223C, D/223D, TTC Industrial Estate, Nerul Node, MIDC, Navi Mumbai.

Under File No :SIA/MH/INFRA2/564423/2026.

The copy of clearance letter is available with the Maharashtra State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forest at <https://parivesh.nic.in>

M/s Paradise Green-spaces LLP.
Site Address: - "Sai World One", Plot No. D/223A, D/223C, D/223D, TTC Industrial Estate, Nerul Node, MIDC, Navi Mumbai..
Corporate Address: 1701, Satra Plaza, Plot No. 19 & 20, Sector 19D, Vashi Navi Mumbai 400705.

NASHIK MUNICIPAL CORPORATION, NASHIK
E-Tender Cell Department
Notice No. 11 (Year 2026-27)

E-Tender Notice Regarding the **Electrical Department - 04 work** of Nashik Municipal Corporation Nashik. vide E-Tender Notice No. 11 (Year 2026-27) invites bid for 04 number of work which will be displayed on the website www.mahatenders.gov.in. from Dt.08/05/2026 to Dt.

DEBTS RECOVERY TRIBUNAL No. II, MUMBAI
Ministry of Finance, Government of India
MTNL Bhavan, 3rd Floor, Strand Road, Apollo Bunder, Badwar Park, Colaba Market, Colaba, Mumbai - 400 005.

NOTICE FOR SETTLING THE SALE PROCLAMATION
NOTICE FOR SETTLING A SALE PROCLAMAINED UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

Exhibit No. 70
Next Date : 25/09/2025
Date Extended upto 08.06.2026
Recovery Officer, DRT-II Mumbai

R. C. No. 220 of 2012
In the matter of
Central Bank of India
Versus
Ganesh Krishna Swami & Anr
To,
1. Mr. Ganesh Krishna Swami
1.03, Pushpak Co-operative Housing Society Limited, Sector-9, Airoli, Navi Mumbai - 400 708.
2. Mr. Lakhwinder Singh Bahmra
AR-1, Room No. J-94, Sector-3, Airoli, Navi Mumbai-400 708.

Whereas in execution of ibid Recovery Certificate No 220 of 2012 in O.A.No. 244 of 2011 drawn up by the Hon'ble Presiding Officer, Debts Recovery Tribunal No.2. Mumbai, the undersigned has ordered the sale of the under mentioned immovable property. You are hereby informed that the 8th day of June 2026 has been listed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges claims or liabilities attaching to the said properties or any portion thereof.

Specification of Property
Flat No. B-11, 1st Floor, My Choice Apartmet, plot No. E-29, E-48, Dive Airoli, Nnavi Mumbai.
Given under my hand and the seal of the Tribunal, On This 28.08.2025

(S. K. Sharma)
Recovery Officer,
DRT-II, Mumbai

To,
1. Electricity Department, The MSEB Office, is located near the Sector 5, Section Office, and CIDCO office in Airoli, Navi Mumbai- 400708.
2. Electricity Department, MSEDCL Substation in Airoli at Panchatara Co Housing Society, Sector 15, Airoli, Navi Mumbai, Maharashtra - 400708.
3. The Navi Mumbai Municipal Corporation, NMMC H Ward, Dighe, Navi Mumbai - 400708. (Near Talao).
4. Navi Mumbai Municipal Corporation, (NMMC) G Ward Cidco Building, Airoli, Navi Mumbai - 400708.
5. Income Tax, Vashi Station Complex, Tower No.- 6, 3rd & 4th Floor, Vashi, Navi Mumbai-400703.

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

LCRD Mumbai Division
Federal Bank Loan Collection & Recovery Department-Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400021
Phone : 91-8828226729, E-mail : mumlcrd@federal.bank.in,
Website : www.federal.bank.in
CIN: L65191KL1931PLC000368

Sale Notice for Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) read with provision to 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the borrowers and Guarantors that the below described immovable property mortgaged/charged to the Federal Bank Limited (Secured Creditor), the physical possession of which has been taken by the Authorized Officer of The Federal Bank Limited (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 30/05/2026, for recovery Rs. 1,42,18,424.84 (Rupees One Crore Forty Two Lakhs Eighteen Thousand Four Hundred Twenty Four and Paise Eighty Four Only), claim amount as on 14/09/2021, as per Original Application filed before Hon'ble Debts Recovery Tribunal-2, Mumbai, vide O.A No. 663 of 2023) along with further interest, charges and cost thereon, due to The Federal Bank Limited (secured creditor) till realization from (1) Mr. Bakir Mustanshar Ghoghari, Son of Mr. Mustanshar Kurbanhuseen Ghoghari and (2) Mrs. Tasneem Bakir Ghoghari, Wife of Mr. Bakir Mustanshar Ghoghari. The Reserve price will be Rs. 1,62,90,000/- (Rupees One Crore Sixty-Two Lakhs and Ninety Thousand Only)